

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3538
ANSWERED ON:16.04.2010
PROCUREMENT OF DRUGS BY CCRUM
Mahato Shri Narahari;Shariq Shri Sharief Ud Din

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of firms/companies and organisations from which the drugs and raw products have been procured by the Central Council for Research in Unani Medicine (CCRUM) during the last three years and the current year;
- (b) whether such procurements have been made in violation of the established procedure and provisions without calling for the tenders;
- (c) if so, the details thereof and the reasons therefor;
- (d) the action taken by the Government in this regard;
- (e) whether the post of Advisor, Unani is vacant for the last four years; and
- (f) if so, the reasons therefor and the time by which the post is likely to be filled up?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI S. GANDHISELVAN)

(a) The Central Council for Research in Unani Medicine (CCRUM) has been getting Research Drugs manufactured from its own pharmacy at the Central Research Institute of Unani Medicine, Hyderabad. No compound Medicine is procured from outside, except a few compound drugs which are procured on the basis of CGHS rates and from Indian Medicine pharmaceutical Corporation Ltd (IMPCL), a Public Sector Undertaking (PSU) under the Department of AYUSH.

35 Kit Medicines are however, being got manufactured on the basis of comparative rates arrived after the issue of tender notices from the firms having Good Manufacturing Practice (GMP) certificates and registered and licensed with National Research Development Corporation (NRDC) with whom the Council is having an MOU for getting patent rights of the drugs. Firms presently manufacturing the drugs are:

-M/s Maxo Laboratories, Delhi -M/s Herbs and Herbs, Jaipur -M/s Drug Laboratories, Meerut

The above firms are accredited having registered with NRDC and GMP compliant.

Procurement of crude drugs is made through registered units of Khadi and Village Industries Commission (KVIC), PSU of Government of India, on the basis of their certified rates after due certification of quality by a Committee.

(b) to (d) It has been reported by the CCRUM that no procurement is being made without following the process of tenders except however, in case of IMPCL as well as the registered Units of the KVIC which are PSUs under the Government of India. Instructions have been issued recently for finalizing rates for procurement of crude drugs also on the basis of lowest rates after due issue of tender notice in order to streamline the System. However, to rule out the possibility of any irregularity, the Chief Vigilance Officer (CVO) of the Department has been asked to look into the complaints, if any.

(e) & (f) Yes. The post of Advisor (Unani) has been vacant since 02.12.2006, after the repatriation of the incumbent officer on expiry of his contractual appointment. The post of Advisor (Unani) is lying vacant as no suitable departmental candidate was found fit for promotion to the post of Advisor (Unani) in the DPC held on 21st December, 2009. The post of Advisor (Unani) has been advertised for filling it up on deputation basis, including short term contract.